

विभागों में (अधिकतर सर्जिकल में) मरीज के इलाज के लिए उसको दाखिले की तारीख देना सम्भव होता है, किन्तु यह कार्यविधि तभी अपनायी जाती है जब नितान्त सम्भव तथा व्यावहारिक हो। चिकित्सा की अन्य शाखाओं के रोगियों का उपचार करने के लिए रोगियों की प्रतीक्षा सूची रखना अव्यावहारिक है क्योंकि गम्भीर रोगियों को भरती करने के भारी दवाव और पलंगों के सीमित संख्या में उपलब्ध होने के कारण यह निश्चित कर पाना सम्भव नहीं होता कि कब पलंग खाली होगा।

डा० राजेन्द्र प्रसाद नेत्र विज्ञान केन्द्र के बारे में स्थिति इस प्रकार है :—

इस केन्द्र में इस समय चार यूनिट कार्य कर रहे हैं। प्रत्येक यूनिट का इंचार्ज दाखिला लेने वाले रोगियों की प्रतीक्षा सूची रखता है और रोगियों को दाखिले के लिए अनुमानित तारीख देता जाता है। तथापि, अखिल भारतीय आयुर्विज्ञान संस्थान को यह सलाह दी गयी है कि वे रोगियों की एक प्रतीक्षा सूची बना लें और यथा सम्भव इसी सूची के अनुसार रोगियों को दाखिल करें।

Lease for Chromite Ore Mining

1489. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether one Shri Mishri Lal Jain was granted Chromite Ore Mining Lease in Village Sarabi in Orissa in 1954 for twenty years and again renewed in May 1974 for another twenty years;

(b) if so, the area of the mines; and

(c) the level of the decision taken for renewal of the lease?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c).

A mining lease for Chromite over an area of 640 acres in Village Saruabil was granted to Shri Mishrilal Jain for a period of 20 years with effect from 15-5-1954. This lease had been transferred on 15-6-72 in favour of M/s. Mishrilal Mines (P) Ltd., by the State Government. On expiry of the term of the lease, it was renewed for a further period of 20 years with effect from 15-5-1974 in favour of M/s. Mishrilal Mines (P) Ltd., and not to Shri Mishrilal Jain. As the mineral involved viz., Chromite is included in the first Schedule to the Mines and Minerals (Regulations & Development) Act, 1957, prior concurrence of the Central Government was obtained by the State Government under the provisions of the aforesaid Act.

Leases for Mining at Nuasahi Keonjhar

1490. SHRI JYOTIRMOY BOSU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that although the Mining leases at Nuasahi District, Keonjhar (Orissa) granted to M/s. Sirajuddin and Co. in December, 1954 and August, 1955 had expired in November, 1974 and August, 1975 but the Lessee Company continued to work in the mines;

(b) whether the Leases have been renewed; and

(c) whether any penalty was imposed on the Company for working the mines unauthorisedly?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) (a) and (b). Two mining leases of Messrs Sirajuddin and Co., for chromite over about 100 acres each (Nuasahi old and Nuasahi new) in District Keonjhar, expired on 30-11-1974 and 8-8-1975 respectively. On expiry of the first lease (Nuasahi old), the State Government, pending renewal, granted 'working permission' on 30-6-1976 and allowed the Company to work the mine with effect from 1-7-1976 subject to certain conditions. Subsequent